

not paying minimum wages to cashew workers provided the State Government informed the names of the defaulting units to the Corporation. Government of Kerala in turn is understood to have written to the Central Trade Union Organisations for information regarding units which were not paying minimum wages. We are awaiting the final reply.

Punjab's Contribution in Total Exports

7043. SHRI DEVINDER SINGH GARCHA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the contribution made by Punjab in the total exports of the country during the year 1971-72 ; and

(b) the names of the major commodities exported from Punjab during the period ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). State-wise statistics are not available.

Financing of certain Projects in Iraq

7044. SHRI DEVINDER SINGH GARCHA : Will the Minister of FOREIGN TRADE : be pleased to state :

(a) whether India proposes to finance certain projects in Iraq under the Indo-Iraq Trade Agreement signed in New Delhi last September, and ratified recently ; and

(b) if so, the broad features of the proposal ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). Under the Indo-Iraqi Trade Agreement, there is no provision for financing any project in Iraq from India. The two Governments are, however, discussing certain mutually beneficial projects which could in future become joint ventures in Iraq and India.

Implementation of reservations decided for Handlooms

7045. SHRI Y. ESWARA REDDY : Will the Minister of FOREIGN TRADE be pleased to refer to the reply given to Unstarred Question No. 4635 on the 2nd May, 1972 regarding Monopoly of manufacturing Dhotis, Saris and towels to handlooms and state :

(a) the varieties of articles exclusively reserved for Handlooms ;

(b) the date on which this reservation was decided upon ;

(c) whether it is being implemented by all the States ; and

(d) if not the reasons therefor and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). The articles exclusively reserved for production (for internal consumption only) by handlooms and the dates from which the reservation came into force in respect of each of them are as follows :

| | |
|------------------------|--------------------|
| (i) Piece dyed dhoties | 9th Nov., 1966. |
|------------------------|--------------------|

| | |
|---------------------------------|---------------------|
| (ii) Lungies, sarongs & gamchas | 15th April, 1950 |
|---------------------------------|---------------------|

| | |
|---|--------------------|
| (iii) Coloured sarrees— Yarn dyed or peice dyed. | 9th Nov., 1966. |
|---|--------------------|

(c) and (d). Yes, Sir. However, violations in respect of coloured sarrees have been reported. Certain powerloom owners in Maharashtra have obtained stay orders from courts against the enforcement of the reservation in favour of handlooms in respect of coloured sarrees.

Handlooms in Cooperative Fold and outside Cooperative Fold

7046. SHRI Y. ESWARA REDDY : Will the Minister of FOREIGN TRADE be

pleased to state the number of handlooms in the co-operative fold and outside the co-operative fold separately and State-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORCE) : Information with regard to the number of handlooms outside the cooperative fold is not available. As regards the number of handlooms in the cooperative fold, the information is being collected and will be laid on the Table of the House in due course.

मध्य प्रदेश के मन्दासौर, जाधौर और झलोटे निर्वाचन क्षेत्रों में मोहर लगे मत-पत्रों का पाया जाना

7047. डा० लक्ष्मीन रायस्य पांडेय: क्या बिबि और म्याथ मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मध्य प्रदेश के मन्दासौर जिले में मन्दासौर निर्वाचन क्षेत्र और रतलाम जिले के जाधौर और झलोटे निर्वाचन क्षेत्रों में पहले से मोहर लगे मत-पत्र पाये गये थे ;

(ख) क्या कुछ स्थानों पर वास्तविक संख्या से अधिक मत-पत्र पाये गये ; और

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

बिबि और म्याथ मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) जी नहीं। मन्दासौर जिले के मन्दासौर निर्वाचन क्षेत्र के एक मतदान केन्द्र अर्थात् 64 कमला नेहरू बाल मंदिर में 250 मत-पत्रों पर मतदान के दिन फाउण्टेन पेन की स्थायी के निशान पड़ गए थे। ये मतपत्र रद्द कर दिए गए और इनकी जगह दूसरे समान रख दिए गए।

(ख) और (ग). 291 गरीब विधान सभा निर्वाचन क्षेत्र के एक मतदान केन्द्र अर्थात्

बिपलिया मिट्ठावाह में जिले 800 मत-पत्र दिए गए थे, गिनती करते समय यह पाया गया कि वहां मत पेटों में वास्तव में 428 मत पत्र थे जबकि प्रकृत 16 (मतपत्रों का हिसाब) के अनुसार पीठासीन अधिकारी द्वारा दिए गए मत पत्रों की संख्या 372 बताई गई थी। यह गलती पीठासीन अधिकारी द्वारा मत-पत्रों के हिसाब में गलत प्रविष्टियां करने के कारण हुई प्रतीत होती है। क्योंकि यह मामूली सी गलती थी, इसलिए कोई कार्यवाही करना आवश्यक नहीं समझ गया।

Directive issued by Railway Board in regard to Levy of demurrage charges against handling Contractors

7048. SHRI ISHWAR CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether on the basis of the accepted recommendations of the Commercial Committee in regard to levy of demurrage charges against handling contractors, the Railway Board issued directive to All Zonal Railways vide letter No. 59-TG 11/6/4 dated the 29th July, 1961 to make suitable amendments in all future new contracts and those coming up for renewal;

(b) if so, the names of the Zonal Railways who have made suitable amendments in all Agreements in view of Railway Board's directive to get the advantage of lower competitive rates in open tenders or otherwise;

(c) whether the directive had been violated by the Northern Railway Administration all these years; and

(d) if so, the steps Government propose to take to ensure compliance with the above directive by the Northern Railway Administration ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIA): (a). Yes